

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 176 OF 2018 &
IA NO. 731 OF 2018

Dated: 23rd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Sahasradhara Energy Private Ltd. ... Appellant(s)
Vs.
Uttar Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1
Mr. Rajiv Srivastava for R-2

ORDER

Admit.

The learned counsel, Mr. Sachin Dubey appearing for the first Respondent and the learned counsel, Mr. Rajiv Srivastava appearing for the second Respondent pray for six weeks time to file their respective replies in this matter. The learned counsel, Ms. Swapna Seshadri appearing for the Appellant also prays for three weeks time to file her rejoinder to the replies to be filed by the learned counsel for the Respondent Nos 1 and 2.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 and the leaned counsel appearing for the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective replies in the matter by 04.09.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the

Appellant is permitted to file her rejoinder to the replies to be filed by the learned counsel appearing for the Respondent Nos. 1 and 2 by 25.09.2018, after duly serving copy on the other side.

List this matter on **03.10.2018** as agreed by the learned counsel appearing for the Appellant and the Respondents..

(S.D. Dubey)
Technical Member
pr/vt

(Justice N.K. Patil)
Judicial Member